SHHI K. SANTHANAM: Will he please explain how?

DR. K. L. SHRIMAL:: The purpose of the hon. Member, if I am right, is that he wants to add certain words.

SHRI K. SANTHANAM: I am not taking away any words that are here.

MR. DEPUTY CHAIRMAN: He wants to add the words "or benefits by the begging of any child".

DR. K. L. SHRIMALT; He wants to qualify it, that a person should be punished only if he is benefiting by the alms that are collected by the child. That is his view. As far as I understand, in the hon. Member's opinion there may be some kind of begging which will not be profitable to the person, that may be permissible. I think that is a very retrograde mea-*ure.

SHRI K. SANTHANAM: I have put the word "or". It is one of the alternative causes. It does not in any way detract from the effect of the clause.

MR. DEPUTY CHAIRMAN: After the words "causes any child to beg", it is only an additional provision that he does not benefit by the begging of any child. It is only an addition.

DR. K. L. SHRIMALI: This is quite unnecessary.

MR. DEPUTY CHAIRMAN: the question is:

10. "That at page 21, line 34, after the words 'causes any child to beg' the words 'or benefits by the begging of any child' be inserted."

The motion tuas negatived.

MR. DEPUTY CHARM AN: The question is:

"That clause 42 stand part of the Bill."

The motion was adopted.

Clause 42 was added to the Bill.

Clauses 43 to 60 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the BUI.

DR. K. L. SHRIMALI: Sir, I move:

"That the Bill be passed."

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: There is a Message from the Lok Sabha.

MESSAGE FROM THE LOK SABHA

THE APPROPRIATION (RAILWAYS) No. 5 Bill, 1960

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha: —

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 5 Bill, 1960, as passed by Lok Sabha at its sitting held on the 7th December, 1960.

2. The Speaker has certified that this Bill 's a Money Bill within the meaning of article 110 cf the Constitution of India."

Sir, I lay the Bill on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2.30.

The House then adjourned for lunch at eighteen minutes past one of the clock.

The House reassembled after lunch at halfpast two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

SHRI R. S. DOOGAR (West Bengal): Sir, the Minister concerned is not present. I w uld request you to adjourn

1321 Report of Railway

the House for five minutes. I am sorry that this has happened.

MR. DEPUTY CHAIRMAN: All right. I adjourn the House for five m nutee.

The House then adjourned for five minutes.

The House reassembled at thirty-six minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

BHUPESH GUPTA SHRI (West Bengal): Sir, I want to draw your attention to a matter which is serious and important. The House was to have met at half-past tw.>. Evidently we had not met because the Minister was not present in the House then. Immediately after the Minister comes he House begins its meeting seven ninutes later than the usual time. lo not blame you, Sir, but it is an inheard of thing in parliamentary iractice. I think that such a thing hould never be allowed. Apart from nat the Minister should be brought to 00k. I think, Minister or no Minis- »r, we must meet at the scheduled me, and then you may adjourn the iouse if necessary. Therefore, a great regularity in parliamentary practice is today taken place, and I wish to «ord my emphatic protest against is kind of thing.

SHRI JASWANT SINGH (Rajas-an): Sir, there is another thing and is this. While supporting the observ-ons of my friend here, Mr. Bhupesh ipta, I wish to remark that actually S House had started at halfpast 0. The Deputy Chairman actually ne and occupied the Chair, but the use had to be adjourned in the ;ence of the Minister which is a y serious matter.

HRI BHUPESH GUPTA: I apolo-1 to you, Sir, because it might *look 1* you had done it. I was not here. 1 came here. You were perfectly right, you were one hundred per cent. right, and the Minister was one hundred and ten per cent, wrong. That u how it should go down

THE DEPUTY MINISTER OF RAILWAYS (SHRI S. V. RAMASWAMY): I very humbly apolog se to the House. - thought that the other Bill would go on for some time after half-past two. I very humbly apologise.

SHRI BHUPESH GUPTA: Who misdirected, who misled the Minister m this manner?

SHRI S. V. RAMASWAMY: It is not misdirection. We make enquiries to adjust our work.

MR. DEPUTY CHAIRMAN: That thing should not happen again.

SHRI S. V. RAMASWAMY: It will not happen.

SHRI DAHYABHAI V. PATEL (Gujarat): Like the ndian Ralways, the Ministers are always late.

SHRI BHUPESH GUPTA: Next time if we do not come—some of us—the House should adjourn. Let us see. Let us live and learn.

MR. DEPUTY CHAIRMAN: Now the motion.

RESOLUTION RE REPORT OF THE RAILWAY CONVENTION COMMITTEE

THE DEPUTY MINISTER OF RAIL-WAYS (SHRI S. .V. RAMASWAMY): Sir, I beg to move:

"That this House approves the recommendations contained in the Report of the Parliamentary Committee appointed to review the rate of dividend which is at present payable by the Ralway Undertaking to General Revenues as well as other ancillary matters in connection with the Railway Finance vis-a-t?is the